

under Coal India Ltd. with their production from 1975-76 to 1980-81 are given below:

Year	No. of mines	Production (in mt.)
1975-76	317	88.98
1976-77	337	89.48
1977-78	360	88.96
1978-79	373	90.05
1979-80	370	91.44
1980-81	370	100.93

(d) and (e) : The coal belt in Bengal and Bihar is vast and as and when illegal coal mining is detected, it is reported to the law Enforcing Agencies by the coal companies. However, under the guise of court orders in about 85 cases, unauthorised mining was taking place. The Coal Mines (Nationalisation) Acts were amended in 1976 prohibiting any person other than the persons authorised by the Act to carry on coal mining operations in India in any form and terminating all leases relating to winning or mining of coal granted in favour of private parties except those engaged in the production of iron and steel. The Act was also amended to make illegal coal mining a cognizable offence punishable with imprisonment extending to a term of 3 years and a fine extending to Rs. 20,000. The Supreme Court in their judgements dated 11th April, 1980 and 7th May, 1980 upheld these provisions of the Acts. After these judgements illegal coal mining has been curbed to a great extent. However, certain persons, at times, violate these provisions of law and indulge in illegal coal mining. The Coal Companies and the State Governments are taking concerted action against the offenders. The State Governments have already issued instructions to the district authorities to take punitive and preventive action under these

Acts read with provisions of Indian Penal Code. The Coal Companies have also been directed to report to the authorities concerned as and when illegal coal mining is detected. periodic raids are conducted both by the Security Staff of the Coal Companies and the State Governments.

किसानों को बिजली की सप्लाई

8932. श्री निहाल सिंह : क्या ऊर्जा मंत्री यह बताने को कृपा करेंगे कि :

(क) राज्य सरकारों द्वारा किसानों को कितनी बिजली सप्लाई की जाती है और शेष कितने प्रतिशत बिजली अन्य प्रयोजनों के लिए वितरित की जाती है ; और

(ख) क्या सरकार का विचार उत्तर प्रदेश में किसानों को बिजली के कुल उत्पादन का 50 प्रतिशत सप्लाई करने का है और यदि नहीं, तो इस के क्या कारण हैं ?

ऊर्जा मंत्रालय में राज्य मंत्री (श्री विक्रम महाजन) : (क) और (ख). उत्तर प्रदेश में किसानों और अन्यो को बिजली देने वाले ग्रामीण क्षेत्रों को बिजली की सप्लाई 8 घंटे रात्रि में तथा 6 घंटे दिन में क्रम-क्रम से की जा रही है। ग्रामीण क्षेत्रों को सप्लाई की गई कुल ऊर्जा, उत्पादन का लगभग 40% बैठती है। शेष ऊर्जा राज्य में अन्य श्रेणियों के उपभोक्ताओं में वितरित की जाती रही है। ग्रामीण क्षेत्रों को अधिक बिजली सप्लाई करने के लिए प्रयास किए जा रहे हैं।

Extension of General Laws to the Scheduled Castes

8933. SHRI GIRDHAR GOMAN GO: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) is it a fact that the legal provision about the extension of general